

Chair asking him not to do so, the Chair may ask him to discontinue his speech forthwith."

But here because it is a privilege motion.

"Rule of *sub judice* has no application in privilege matter". (*Interruptions*)

MR. SPEAKER : I will carefully go through the record again and I will take a decision.

SHRI ANANTH KUMAR, (Bangalore South) : Therefore, I request you to refer the whole matter to the Privilege Committee.

MR. SPEAKER : I will give my ruling :

"Shri Lalmuni Chaubey, Member, gave notice of a question of privilege on 12 December, 1996, against Prof. K. Venkatagiri Gowda, former Member, alleging that he had cast reflections on the Prime Minister and the Home Minister in a book authored by him and thereby committed a breach of privilege and contempt of the House. Shri Chaubey made specific reference to the passages in the book which, according to him, cast reflections on the Prime Minister and the Home Minister. He also enclosed a copy of the book with his notice.

I have since examined the matter on the basis of the well established parliamentary privileges, past precedents, facts on record and the legal position obtaining in the matter and come to the conclusion that no question of privilege and contempt of the House is involved in the matter.

I, therefore, withhold my consent to the raising of the matter by Shri Lalmuni Chaubey on a question of privilege in the House, under Rule 222 of the Rules of Procedure and Conduct of Business in the Lok Sabha."

(*Interruptions*)

[*English*]

JUSTICE GUMAN MAL LODHA (Pali) : I have given a notice of privilege on Uttarakhand.

MR. SPEAKER : Shri Justice Guman Mal Lodha, it is not fair to interrupt every day. You have given notice yesterday. You have told me about this. We have received it. I have to get the comments. I cannot dispose of the privilege motion like that.

JUSTICE GUMAN MAL LODHA : Very well.

MR. SPEAKER : Thank you very much. Normally when there is a Call Attention, we do not have a Zero Hour and today is Friday and Private Members Bills will be taken up. But today being the last day of the Session, I had promised hon. Members yesterday that there will be a Zero Hour. But Zero Hour will have to be concluded at 1 o'clock and there will be no lunch. From 1 o'clock, Government business will start.

Shri Ilyas Azmi, since I could not admit your Call Attention, I am giving you a chance during Zero Hour to raise the issue you want to raise.

Shri Nitish Bharadwaj, your Call Attention will be taken up at 1 o'clock.

[*Translation*]

SHRI ILIYAS AZMI (Shahbad) : Mr. Speaker, Sir, I am very thankful to you for giving me an opportunity to express my views on the dictatorship of vice-Chancellor of Aligarh Muslim University and the worsening situation arising thereby. I would like to draw the attention of the Government of India and this House through you towards this situation. The Vice-Chancellor of Aligarh Muslim University... (*Interruptions*)' even the Administrative Officer of the University since when he became the Vice Chancellor of the University, he is not even misutilising his post but even his attitude is very shameful. He moves openly with a revolver and threaten the students. It has happened many times and he punished the boys without any reason. In the night of 1st October he put to death one boy named Nadim, who was from Azamgarh. It happened only three furlongs away from that place. There was no reason behind it. He was put to death in that place. After that incident he lodged a false FIR. FIR was also lodged against the boys who were not even present in Aligarh and got them arrested. The false FIR was also lodged against, one boy named Furkan who was busy in election campaign with Shri D.P. Yadav. M.P. Shri D.P. Yadav also gave evidence that Shri Furkan was with him.

I would like to urge the Government that the whole matter may kindly be got investigated by CBI and Vice-Chancellor of the University may kindly be removed. He came on deputation from Kashmir for two years. So he may kindly be sent back after completing two years and should be removed from this post.

SHRIMATI SHEELA GAUTAM (Aligarh) : Sir, whatever has been stated just now by an Honble member is entirely wrong. Since his appointment as a Vice-Chancellor there, discipline is being maintained in the University and all such bad people have been expelled from the hostel. The University is now functioning properly. There is no cheating even in the competitions and nothing is going wrong. Whatsoever he has stated is wrong... (*Interruptions*)

[*English*]

MR. SPEAKER : You have made your point. Please sit down.

[*Translation*]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, I am very grateful that you have given me an opportunity to speak. I had given notice on this issue many times but I did not get opportunity to express my views. I myself had been residing there for many

\* Not Recorded.

years. The University was closed twice in one year. It seems as if Police or Military rule has been enforced in the University. I would like to say that a Vice Chancellor who closed his University twice in a year and not only that he has beaten the innocent boys and ultimately put them to death. I would like to say that the situation has so worsened there that neither the students nor the staff of the University have any faith in him. The Government of India should consider this issue immediately and come to any concrete conclusion. As the Hon'ble Member has stated that the situation has been improved. I am sorry to say that situation is stated to be improved though the University is closed twice in a year. All the political activities have been banned there. The election of students Union has been postponed twice, there is no political process in the University.

I would like to say that a boy who died, should be given atleast ten lakh rupees and the Government of India should take appropriate steps. Sir, I would like your directive in this regard. It is a very pitiable matter. It is a residential University and 12 thousand students from all over the country came there. Therefore, I seek your protection in this matter.

[English]

MR. SPEAKER : Shri Azmi, you have taken the name of the Vice-Chancellor. That will not go on record because we cannot take the name of the Vice-Chancellor.

[Translation]

SHRI ILIYAS AZMI : Mr. Speaker, Sir, it should be got investigated and action should be taken against him.

SHRI G.M. BANATWALLA (Ponnani) : Sir, CBI inquiry be conducted... (Interruptions)

SHRI ILIYAS AZMI : It has happened first time in the history that a Vice-Chancellor has shot fire by his revolver... (Interruptions)\*

[English]

MR. SPEAKER : Nothing will go on record. Only what I say, will on record now.

(Interruptions)\*

MR. SPEAKER : You have to sit down.

I want, the Government may kindly look into this matter. The Home Minister is very much here. It may kindly be inquired into.

(Interruptions)

MR. SPEAKER : The Government cannot go on assuring.

Yes Mr. Finance Minister, would you like to lay the Paper listed in the Supplementary Agenda?

12.21½ hrs..

## PAPERS LAID ON THE TABLE

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table a copy of the Alternative Scheme of Devolution of Share in Central Taxes to States recommended by the Tenth Finance Commission - Discussion Paper (Hindi and English versions).

[Placed in Library. See No. LT-1279/96]

[English]

MR. SPEAKER : Now, we will start with the names in this list to whom we could not give chance yesterday.

SHRI NITISH KUMAR (Barh) : Sir, I may also be given a chance to raise my issue.

MR. SPEAKER : Yes, your name is very much there in the list. Since you were in the Chair yesterday, you could not raise your issue. You may please proceed now.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, through you, I would like to draw the attention of the Government towards the other students of backward classes. It has been raised many times in the Tenth Lok Sabha. They have been provided three years relaxation in the age-limit for the examinations conducted by UPSC as per the recommendations of the Mandal Commission, wherein it is stated that there should be five years relaxation in the age and the limit of regarding the number of opportunities should also be removed. The member of various political parties had also negotiated many times with the Ministry of Welfare. At present they have been given three years relaxation. Whether it would be considered to enhance the age relaxation.

12.22 hrs.

(Mr. Deputy Speaker in the Chair)

Now notification has been issued for examinations. Whatever has been stated by the earlier Government. And now there is new Government which is committed to social justice, Shri Ram Vilas Paswan is also present here, I would also like to urge upon him that candidates of other backward classes should also be given the opportunities similar to those which have been given to the scheduled Cast and Scheduled tribes candidates. I would also like to urge upon the Government to tell their reaction in this regard... (Interruptions)

SHRI RAM KRIPAL YADAV : I support the points which has been stated by Shri Nitish Kumar. Candidates of other backward classes should also be provided five years age relaxation and there should not be any limit of chances so that their future is protected... (Interruptions) The Hon'ble Minister give a reply.

\* Not Recorded.